



RAJASTHAN HIGH COURT
**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 20370/2025
CNR: RJHC021081892025 | URN: CW / 45257U / 2025

Kunjilal Meena S/o Shri Kalyan Sahay Meena

-----Petitioner

Versus

State Of Rajasthan

-----Respondent

Connected With

D.B. Civil Contempt Petition No. 405/2026
CNR: RJHC020227392026 | URN: CCP / 428U / 2026

Kunjilal Meena S/o Shri Kalyan Sahay Meena

-----Petitioner

Versus

State Of Rajasthan

-----Respondent

For Petitioner(s) : Mr.Suresh Chandra Sharma, Adv.
For Respondent(s) : Ms.Shikha Sharma, AAAG for State.

Ms.Seema Gunawat, Tehsildar, Tehsil Nirjharna, District Dausa, Mr.Sunil Kumar Meena, Nayab Tehsildar, Tehsil Nirjharna, District Dausa, Mr.Mishrilal Meena, Inspector Land Record (ILR) and Mr.Pritam Singh, Sarpanch/ Administrator, Gram Panchayat Jhanpda, Tehsil Nirjharna, District Dausa are present in persons.

**HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA
HON'BLE MR. JUSTICE CHANDRA SHEKHAR SHARMA**

Order

11/08/2026

1. Ms.Seema Gunawat (Tehsildar, Tehsil Nirjharna, District Dausa), Mr.Sunil Kumar Meena (Nayab Tehsildar, Tehsil Nirjharna, District Dausa), Mr.Mishrilal Meena [Inspector Land Record (ILR)] and Mr.Pritam Singh (Sarpanch/ Administrator Gram Panchayat Jhanpda, Tehsil Nirjharna, District Dausa) are present before the Court.



[CW-20370/2025]

2. This Court notices shockingly that the encroachers on the government land were allowed to cultivate and whereafter, the crop was also handed over back to them at a throwaway price of Rs.500/-.

3. The Tehsildar, who is present in person, states that now the encroachment on the land in dispute has been removed.

4. Learned counsel appearing for the petitioner submits that it is a recurring practice as every time the encroachments are removed and the same encroachers are again allowed to cultivate the land.

5. During the course of hearing, a chart was handed over to this Court by the Tehsildar which reflects the names of the encroachers to whom the crop was handed over at throwaway price of Rs.500/-. The document (chart) is taken on record.

6. The Sarpanch/ Administrator and Inspector Land Record (ILR) Naib Tehsildar of the Village Jhanpda, Tehsil Nirjharna, District Dausa are also present and are given an opportunity to put up their stand before this Court by filing their affidavits before the next date. The Tehsildar is also directed to file an affidavit before the next date to put up her stand.

7. List these cases on 08.09.2026.

8. Learned counsel appearing for the State would assist the Court on the next date as to what action is proposed to be taken against the concerned Revenue Officials who are before us.

(CHANDRA SHEKHAR SHARMA),J (SANJEEV PRAKASH SHARMA),ACTING CJ

151-152/Himanshu Soni